

BEFORE THE NATIONAL GREEN TRIBUNAL

CENTRAL BENCH, BHOPAL

Original Application No. 11/2023

DhannaAhirwar

--- **Applicant**

Vs

**Madhya Pradesh Pollution
Control Board and ors**

--- **Respondent**

Action Taken By Madhya Pradesh Pollution Control Board

It is respectfully submitted as under:-

1. That, the issues raised in this application is regarding illegal disposal of bio medical waste (BMW) by JK Medical Waste Management System and thus causing troubles to the residents due to the garbage rotting for months, and allegedly a large amount of garbage been thrown on field daily including BMW of hospitals being burnt and ashes thrown in and around fields of District Ashoknagar, Tehsil Chanderi, Village Mohanpur.
2. That, vide order dated 08.02.2023 Hon'ble Tribunal directed, a Joint Committee consisting of District Magistrate/Collector, Gwalior, Central Pollution Control Board, Madhya Pradesh Pollution Control Board to visit and submit the factual and action taken report within six weeks. It was further directed that the State Pollution Control Board will be the nodal agency for coordination and logistic support.

3. That in compliance to above direction, a letter has been issued to Regional Officer Gwalior and in correspondence to which, Regional Officer Gwalior has submitted that the concerned CBWTF i.e. J.K Medical Waste Management System does not come in the district- Ashoknagar, thus it is requested to include Regional Office, Sagar and District Collector- Ashoknagar in the joint committee in place of Collector-Gwalior. Due to the aforementioned, it has not been possible to investigate the case by the Joint Committee. **Documents Related to CBWTF is enclosed as Annexure-1.**

4. The Hon'ble Tribunal may kindly be pleased to take the aforesaid submission on record and direct the concerned for further action.

Date 27.03.2023
Bhopal

Thanking You,



Parul Bhadoria
Advocate for MPPCB

1. संस्थान का नाम मेसर्स जे. के. मेडीकल वेस्ट मैनेजमेंट सिस्टम, प्लॉट नं. 55/5ग(2) ग्राम गोधन, तहसील चंदेरी, जिला-अशोक नगर
2. संचालक का विवरण रकवा 1.03 एकड़ (0.418 हैक्टेयर)
श्रीमती प्रमिला शर्मा, निवासी 85-विनय गृह निर्माण सोसायटी बड़ियाकला, जाटखेड़ी रोड भोपाल मो. 9713095142
3. संस्थान की क्षमता (1) 100 Kg/hr. incinerator with APCDs (Capable to cater 10000 bes)
(2) 430 liters/batch Autoclave
(3) 50 kg/hr Shredder
4. संस्थान का कार्यक्षेत्र जिला-टीकमगढ़, गुना, राजगढ़, अशोक नगर, शिवपुरी
5. पर्यावरणीय स्वीकृति का विवरण म.प्र. सिया के पत्र क्र. 4757/सिया/2016 दिनांक 14/12/16 (प्रकरण क्र. 5205/2016) द्वारा प्रदाय की गयी है।
6. जल, वायु सम्मति की वैधता दिनांक 31/01/2028
7. जैव चिकित्सा अपशिष्ट प्रबंधन दिनांक 31/01/2028
नियम 2016 के अंतर्गत प्राधिकार
8. परिसंकटमय एवं अन्य अपशिष्ट दिनांक 28/02/2027
(प्रबंधन एवं सीमापार संचलन)
नियम 2016 की वैधता 1. यूज्ड/स्पेन्ट ऑयल (5.1) क्षमता 0.200 मी.टन/वर्ष
2. इनशीनरेटर ऐश (जेड 23) क्षमता 3.00 मी.टन/वर्ष
3. केमीकल (ईटीपी) स्लज (35.3) क्षमता 1.00 मी.टन/वर्ष
9. डीजी सेट क्षमता 63 केव्हीए, वायु एवं ध्वनि प्रदूषण नियंत्रण हेतु एकास्टिक इनक्लोजर एवं मफलर लगा हुआ है।
10. वायु प्रदूषण नियंत्रण व्यवस्था 30 meter height of stack, quenching, venture scrubber, droplet separator, mist eliminator and filter, OCEMS for measuring parameters CO & CO₂ emission and P-temp and S-temp. Real time data transmitted to CPCB & MPPCB website.
स्त्रोत की मॉनिटरिंग हेतु पोर्टहोल एवं प्लेटफार्म बना हुआ है।
11. जल प्रदूषण नियंत्रण व्यवस्था 05 केएलडी क्षमता की ईटीपी संचालित है। उपचारित दूषित जल का पुर्न उपयोग स्क्रबिंग, बागवानी व अन्य कार्यों में किया जाता है। परिसर के बाहर निस्सारण नहीं है।
12. वाहनों की संख्या 08 जैव चिकित्सा अपशिष्ट परिवहन हेतु, जीपीएस ट्रेकिंग सिस्टम वाहनों में लगा हुआ है।
13. अन्य जानकारी इनशीनरेटर से उत्पन्न राख के भंडारण हेतु कवर्ड शेड बना हुआ है।



Consent Order

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M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-SMALL

CCA-Renewal
Validity W/A: 31/01/2028
BMW: 31/01/2028

CONSENT NO: ***

PCB ID: 111054

Outward No:117076,28/12/2022

Consent No:AWB-57275

To,
The Occupier,
M/s. J. K. Medical Waste Management System,
Plot No. - 55/5 G, Godhan,
Tal : Chanderi, Dist : Ashoknagar (M.P.) - 473446

Subject: Grant of Renewal of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Bio-Medical Waste Management Rules, 2016.

Ref: Your Consent to Operate Application Receipt No. 1256178 Dt. 25/11/2022 and last communication received on Dt. 14/12/2022

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant Air/water consent & BMW Authorization **up to 31/01/2028**, subject to the fulfillment of the terms & conditions incorporated in the Consent No:AWB-52402 issued vide Outward No:101323 dated 03/11/2020 and as enclosed with this letter.

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Plot No. - 55/5 G, Godhan, Tal : Chanderi, Dist : Ashoknagar (M.P.) - 473446
- b. The capital investment : Rs. 1.35 Crore
- c. Activity Capacity:

Activity	Equipment	Capacity Installed
Common Bio-Medical Waste Treatment Facility	INCINERATOR	1 x 100 Kg/hour
	AUTOCLAVE	1 x 430 Lit./Cycle
	SHREDDER	1 x 50 Kg/hour
DG Set	--	63KVA

- Note:- 1. For any change in above CBWTF shall obtain fresh consent from the board.
2. The occupier of the facility shall cover District Ashok Nagar, Guna, Shivpuri, Rajgarh, Niwari & Tikamgarh as per BMW authorization for collection, storage, packaging, transportation, treatment and disposal of BMW.

The Validity of the consent is **up to 31/01/2028** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * BMW Conditions
- * General conditions

By the order of Chairman, MPPCB



Signature Not Verified
Digitally Signed by : Chandra Mohan Thakur IAS
Date: 28/12/2022 09:57:53 PM

CHANDRA MOHAN THAKUR
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # BRWRPXNA12



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent shall not exceed **1.300 KL/day**, and the daily quantity of sewage shall not exceed **1.500 KL/day**

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27°C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.
Bio Assay Test	Bio Assay Test 90% survival of fish in 100% effluent after 96 hours.	

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. **Sewage Treatment :-** The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27°C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform	Not exceed	1000 (MPN/100 ml)

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 5.000	WWG : 2.800	Water Source
1	Cooling Water	1.000	0.000	Borewell
2	Domestic Purpose	2.000	1.500	Borewell
3	Floor / Utensils / Other Washing	2.000	1.300	Borewell

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

8. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line through the link “Periodic Compliances” provided on XGN.

9. Prohibition of bypass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

10. CBWTF management shall submit the information online through XGN in reference to compliance of consent conditions.

**Additional Water condition:-**

Surface drain network must be kept separate & unit shall ensure that under no circumstances drains/pipes carrying waste water shall be connected to the surface drain.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(m)	Fuel	Control equipment installed	P.M, HCl, NO ₂ , Hg (mg/Nm ³), Dioxin & Furons (ngTEQ/ Nm ³)
Incinerator	100 Kg/hr	30	Diesel	Alkali Scrubber	50, 50,400,0.05, 0.1
D.G. Sets	63 KVA	2	Diesel	Acoustic enclosure	As Per CPCB/ MoEFCC Guidelines

STANDARDS FOR INCINERATION.- All incinerators shall meet the following operating and emission standards-

A. Operating standards

1. Combustion efficiency (CE) shall be at least 99%.
2. The combustion efficiency is computed as follows:

$$C. E. = \frac{\%CO_2}{\%CO_2 + \%CO} \times 100$$

3. The temperature of the primary chamber shall be minimum of 800°C and the secondary chamber shall be minimum of 1050 + or - 50°C.
4. The secondary chamber gas residence time shall be at least two seconds.

B. Emission Standards

S.No.	Parameter	Standards	
1	2	3	4
		Limiting concentration in mg/Nm ³ unless stated	Sampling duration in minutes unless stated
1	Particular matter	50	10 or 1 NM ³ of sampling volume, which is more
2	Nitrogen Oxides and NO ₂ expressed as NO ₂	400	30 for online sampling or grab sample
3	HCl	50	30 or 1 NM ³ of sample volume, whichever is more
4	Total Dioxins and Furans	0.1 ng TEQ/NM ³ (at 11% O ₂)	8 hours or 5 NM ³ of sample volume, which is more
5	Hg and its compounds	0.05	2 hours or 1 NM ³ of sample volume, which is more

- Stack Height:** Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of generation parameters as notified under the Environment (Protection) Act, 1986 and in accordance with the CPCB guidelines of emission regulation Part-II.
- Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
- The occupier or operator of a common bio-medical waste treatment facility shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) once in three months through a laboratory approved under the Environment (Protection) Act, 1986 and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring should be done once in a year.
- All monitored values shall be corrected to 11% Oxygen on dry basis.
- Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.
- Incinerators (combustion chambers) shall be operated with such temperature, retention time and turbulence, as to achieve Total Organic Carbon content in the slag and bottom ashes less than 3% or their loss on ignition shall be less than 5% of the dry weight.

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- g. The occupier or operator of a common bio-medical waste incinerator shall use combustion gas analyzer to measure CO₂, CO and O₂.
2. Ambient air quality at the boundary of the unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
 - Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
 - Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
 - Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
 - Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³
3. CBWTF shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
4. The CBWTF shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
5. The CBWTF shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The CBWTF shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. CBWTF shall take effective steps for extensive tree plantation within or around the unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:-

1. CBWTF shall write its name on stack with heat resistant paint.
2. CBWTF shall adopt the COVID-19 BMW app of CPCB and upload the data regularly.

**FORM –III****(See rule 10)****AUTHORISATION**

(Authorisation for operating a facility for collection, reception, treatment, storage, transport and disposal of biomedical wastes)

1. File number of authorisation and date of issue - **COW-1256178 Dt. 25/11/2022.**

2. **M/s. J. K. Medical Waste Management System**, an occupier of the CBWTF located at **Plot No. - 55/5 G, Godhan, Tal : Chanderi, Dist : Ashoknagar (M.P.) – 473446** is hereby granted an authorisation for following activities:

- ✓ Collection,
- ✓ Storage,
- ✓ Packaging
- ✓ Reception
- ✓ Transportation
- ✓ Treatment or processing or conversion
- ✓ Disposal or destruction

3. **M/s. J. K. Medical Waste Management System**, an occupier of the CBWTF is hereby authorized for handling of biomedical waste as per the capacity given below;

(i) Number of beds of HCF: --

(ii) Number healthcare facilities covered by CBMWTF: --

(iii) Installed treatment and disposal capacity: -- 100 Kg per hour (Incinerator)

(iv) Area or distance covered by CBMWTF: -- **Ashok Nagar, Guna, Shivpuri, Rajgarh, Niwari & Tikamgarh District**

(Note: The area of the Tikamgarh and Niwari district was omitted from the work area of this facility but it is included after examining the application of the CBWTF vide office order no 162 dated 12/12/2022)

(v) Quantity of Biomedical waste handled, treated or disposed: --

Type of Waste Category	Quantity permitted for Handling (Kg/day)
Yellow	-- 800.00
Red	-- 400.00
White (Translucent)	-- 30.00
Blue	-- 370.00

3. This authorization shall be in force for a period up to **31/01/2028**.

4. This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Terms & Conditions of Authorization :-

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorize shall constitute a breach of his authorization.
5. It is duty of the authorize person to take prior permission of the prescribe authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.

The additional conditions for CBWTF shall be as follows:

1. The grant of this authorization is subject to the terms and conditions granted to the Facility.
2. The occupier of the facility shall operate and maintain CBWTF as per guidelines of Central Pollution Control Board 2016 for CBWTF. The operational conditions such as temperature, air Feed rate, retention time etc and air pollution control arrangement of the incinerator shall be ensured as per Schedule-II of Bio Medical Waste Management Rules, 2016.

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3. The person authorized shall ensure that the treated effluent shall conform to the standards prescribed in Schedule - II of rules and submit report to Board on quarter yearly basis. The occupier of the facility shall fully utilize the treated effluent within their premises for plantation purposes, etc.
4. The occupier of C.B.W.T.F. shall carry out stack emission test of incinerator, incinerator ash test, validation test of autoclave and applicable parameters of effluent being discharged from the ETP quarter yearly from NABL accredited laboratory and submit the quarter yearly report to the Board.
5. A separate log book for the operation and maintenance of the incinerator, autoclave, shredder & ETP shall be kept and shall be made available for inspection any time.
6. The transportation vehicle for carrying the waste to the facility shall be specially designed as per Central Pollution Control Board (CPCB) guidelines for CBWTF. The vehicle shall also be properly installed GPS, labelled with the related symbols etc. as per rules.
7. The collection and transportation of the BMW the C.B.W.T.F. shall be ensured in accordance with the Rule 7 & 8 of BMW Rules. Its treatment & disposal shall be as per Schedule-I of Rules 2016.
8. The person authorized shall maintain categories wise records of Bio-Medical Waste received, treated & disposed at CBWTF as per Schedule-I of the Bio-Medical Waste Management Rules, 2016 and should submit the annual return in Form-IV-A by 30th of June every year as per the rule 13 to the Head office and Regional office of the Board.
9. The person authorized shall store incineration ash safely and dispose it through TSDf, Pithampur as per guidelines of CPCB.
10. The C.B.W.T.F. operators shall inform about such health care units that are not handling and segregating Bio-Medical Waste properly and the same shall be communicated to the Board from time to time.
11. The C.B.W.T.F. operator shall establish bar coding and global positioning system for handling of bio-medical waste as per BMWM Rule, 2016.
12. The C.B.W.T.F. operator shall install and ensure the operation/calibration of CEMS in facility and should ensure connectivity with SPCB/CPCB server. And also install the PTZ cameras showing ETP, BMW storage area and Stack Emission conditions regarding.
13. The C.B.W.T.F. operator shall display authorization order, Annual report etc. on its website.
14. The C.B.W.T.F. operator shall ensure collection of biomedical waste on holidays also.
15. The C.B.W.T.F. operator shall operate incinerator to achieve the standards for retention time in secondary chamber as per BMWM Rule, 2016.
16. The person authorized shall maintain good housekeeping, regular cleaning of storage room & sharp pit etc. to avoid odour nuisance.
17. The Facility shall submit a fresh application for renewal of authorization with requisite fee before 90 days of expiry of this authorization with compliance report of conditions mentioned in original authorization letter and its subsequent renewal letter.
18. Mercury waste shall not be mixed with BMW, shall be collected, segregated & stored into separate containers and it shall be disposed off in accordance with provisions of the Hazardous and Other Waste (Management, and Transboundary Movement) Rules, 2016.
19. The occupier of the facility shall ensure that the all CBWTF equipments like incinerator, autoclave, shredder etc shall fulfill all the requirements of the Bio-medical Waste Management Rules, 2016 and the criteria for combustion efficiency, primary and secondary temperature, emission and effluent quality standards, standards for autoclaves etc shall be compliant with the provisions of the Schedule II of the Rules as well as the guidelines published by Central Pollution Control Board from time to time.
20. **The CBWTF Facility shall comply with the conditions of EC issued by MPSEIAA vide letter No. 4757/SEIAA/2016 Dt. 14/12/2016.**
21. CBWTF shall install and maintain "Outdoor HD Industrial grade IP (Internet Protocol) cameras with Pan-Tilt-Zoom (PTZ) feature, minimum focal length 20X with night vision facility and tamper proof mechanism" at ETP outlets, BMW/hazardous waste storage sites and chimney of the unit to display all emission sources and effluent discharge points and connect the same with Environment Surveillance Centre, M.P. Pollution Control Board Bhopal for remote surveillance.

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22. The Board reserves all the right to amend/cancel/revoke the condition of this authorization in part or whole as and when deemed necessary. Facility shall be responsible for any violation of provisions of Bio-Medical Waste Management Rules, 2016 and shall be liable for prosecution and punishment as per the provisions of Environmental (Protection) Act, 1986.

23. STANDARDS FOR AUTOCLAVING OF BIO-MEDICAL WASTE.-

The autoclave should be dedicated for the purposes of disinfecting and treating bio-medical waste.

- (a) When operating a gravity flow autoclave, medical waste shall be subjected to:
- (i) a temperature of not less than 121° C and pressure of 15 pounds per square inch (psi) for an autoclave residence time of not less than 60 minutes; or
 - (ii) a temperature of not less than 135° C and a pressure of 31 psi for an autoclave residence time of not less than 45 minutes; or
 - (iii) a temperature of not less than 149° C and a pressure of 52 psi for an autoclave residence time of not less than 30 minutes.
- (b) When operating a vacuum autoclave, medical waste shall be subjected to a minimum of three pre-vacuum pulse to purge the autoclave of all air. The air removed during the pre-vacuum, cycle should be decontaminated by means of HEPA and activated carbon filtration, steam treatment, or any other method to prevent release of pathogen. The waste shall be subjected to the following:
- (i) a temperature of not less than 121°C and pressure of 15 psi per an autoclave residence time of not less than 45 minutes; or
 - (ii) a temperature of not less than 135°C and a pressure of 31 psi for an autoclave residence time of not less than 30 minutes;
- (c) Medical waste shall not be considered as properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time temperature or pressure indicator indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.
- (d) **Recording of operational parameters:** Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.
- (e) **Validation test for autoclave:** The validation test shall use four biological indicator strips, one shall be used as a control and left at room temperature, and three shall be placed in the approximate center of three containers with the waste. Personal protective equipment (gloves, face mask and coveralls) shall be used when opening containers for the purpose of placing the biological indicators. At least one of the containers with a biological indicator should be placed in the most difficult location for steam to penetrate, generally the bottom center of the waste pile. **The occupier or operator shall conduct this test three consecutive times to define the minimum operating conditions.** The temperature, pressure and residence time at which all biological indicator vials or strips for three consecutive tests show complete inactivation of the spores shall define the minimum operating conditions for the autoclave. After determining the minimum temperature, pressure and residence time, **the occupier or operator of a common biomedical waste treatment facility shall conduct this test once in three months and records in this regard shall be maintained.**
- (6) **Routine Test:** A chemical indicator strip or tape that changes colour when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different locations to ensure that the inner content of the package has been adequately autoclaved. **The occupier or operator of a common bio medical waste treatment facility shall conduct Routine test during autoclaving of each batch and records in this regard shall be maintained.**
- (7) **Spore testing:** The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be Geobacillusstearothermophilus spores using vials or spore Strips; with at least 1X106 spores. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, a temperature less than 121° C or a pressure less than 15 psi. **The occupier or operator of a common bio medical waste treatment and disposal facility shall conduct this test at least once in every week and records in this regard shall be maintained.**

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.
2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

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4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. CBWTF shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of bio-Medical Waste Management Rules 2016 only and does not relate to any other Department/ Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
8. The unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. CBWTF shall obtain membership of Emergency Response Center of the Board if needed.
10. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
11. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
12. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the CBWTF.

Additional condition:-

1. CBWTF unit shall submit Dioxin and Furans testing report.
2. CBWTF shall dispose solid and Hazardous generated and stored on the premises as per the relevant rules and their provisions.
3. PP shall treat and dispose the plastic waste as per the Bio-Medical Waste Management Rules, 2016 and comply with the provisions of the Plastic Waste Management Rules, 2021 during the same.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act,1981, Authorization under Bio-Medical Waste Management Rules, 2016 is granted to your Facility subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
By the order of Chairman, MP PCB

CHANDRA MOHAN THAKUR
Member Secretary



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # BRWRPXNA12

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